BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 142/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

Name of the Company:

Canbank Factors Ltd.

V/s.

Archon Engicon Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. LAZIT M PATEL ADVOCATE

Applicant Cardiba

2. NIPUN SINGHVI VISHAL J. DAVE

ORDER

Learned Advocate Mr. Lalit Patel present for Financial Creditor/Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent.

Copy of Hon'ble High Court of Gujarat in OJ Appeal no. 14/2017 filed.

Respondent counsel represented that he will file objections during course of the day.

List the matter on 08.12.2017 for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

MEMBER JUDICIAL

Dated this the 27th day of November, 2017.